

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(Department of Revenue)

Notification No. 38/2022-Central Excise

New Delhi, the 16<sup>th</sup> November, 2022

G.S.R.....(E).—In exercise of the powers conferred by section 5A of the Central Excise Act, 1944 (1 of 1944) read with section 147 of the Finance Act, 2002 (20 of 2002), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 18/2022-Central Excise, dated the 19<sup>th</sup> July, 2022, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022, namely:-

In the said notification, in the Table,-

(i) against S. No. 1, for the entry in column (4), the entry “Rs. 10,200 per tonne” shall be substituted;

2. This notification shall come into force on the 17<sup>th</sup> day of November, 2022.

[F. No. 354/15/2022-TRU]

(Amreeta Titus)

Deputy Secretary to the Government of India

Note: The principal notification No. 18/2022-Central Excise, dated the 19<sup>th</sup> July, 2022 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 584 (E), dated the 19<sup>th</sup> July, 2022, and was last amended *vide* notification No. 36/2022-Central Excise, dated the 1<sup>st</sup> November, 2022, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 799(E), dated the 1<sup>st</sup> November, 2022.